

## **MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR**

CLASS – A

Schedule of Refresher Course for Civil Judges (2014-2017 Batch) (on completion of five years Judicial Service) (**Group-I**)  
(19.06.2023 to 24.06.2023)

DATE/DAY	10.15 am to 10.30 am	SESSION – I 10:30 am to 11.45 am	SESSION – II 12.00 noon to 1.15 pm	SESSION – III 2.00 pm to 3.15 pm	SESSION – IV 3.30 pm to 4.45 pm	SESSION – V 4.45 pm to 6.00 pm
19.06.2023 (Monday)	Inauguration of the Course  By: <b>Officers of the Academy</b>	Feedback from the participants, identifying issues and challenges faced on the Board  By: <b>Officers of the Academy</b>	(Joint Session)	Law relating to Injunction, breach of injunction  By: <b>Shri T.S. Ajmani Faculty Senior, MPSJA</b>	<ul style="list-style-type: none"> <li>• Issues relating to Arrest, remand and Bail.</li> <li>• Guidelines of Satendra Kumar Antil case</li> </ul> By: <b>Shri Manish Sharma Faculty Jr. – 1, MPSJA</b>	Law relating to Cognizance  By: <b>Smt. S. Vineeta Faculty Jr. – 2, MPSJA</b>
20.06.2023 (Tuesday)	Discussion on material/recap of preceding day's learning	Discussion on Court Fees Act, 1870 and Suits Valuation  By: <b>Smt. S. Vineeta Faculty Jr. – 2, MPSJA</b>	Key issues relating to Succession certificate u/s 372 of the Indian Succession Act, 1925  By: <b>Shri Padmesh Shah Addl. Director, MPSJA</b>	Discussion on Specific Relief Act, 1963 with reference to recent amendments  By: <b>Shri T.S. Ajmani Faculty Senior, MPSJA</b>	Key issues relating to Primary and secondary evidence & Electronic evidence  By: <b>Shri Manish Sharma Faculty Jr. – 1, MPSJA</b>	Discussion on Criminal Judgment submitted by participants  By: <b>Director, MPSJA</b>  (Joint Session)
21.06.2023 (Wednesday)	Discussion on material/recap of preceding day's learning	Recording of evidence and adjournment in criminal cases: Expeditious trial  By: <b>Shri T.S. Ajmani Faculty Senior, MPSJA</b>	Key issues relating to Protection of Women from Domestic Violence Act, 2005  By: <b>Shri Manish Sharma Faculty Jr. – 1, MPSJA</b>	Key issues relating to – Offences under Arms Act, 1959, M.P. Excise Act, 1915 and the Madhya Pradesh Govansh Vadh Pratishedh Adhiniyam, 2004  By: <b>Shri Amit Sisodia O.S.D., MPSJA</b>	Law relating to Will  By: <b>Shri Padmesh Shah Addl. Director, MPSJA</b>	An overview of ADR mechanism and different schemes of NALSA and SALSA and provisions relating to legal aid under Legal Services Authorities Act, 1987 with Rules  By: <b>Smt. S. Vineeta Faculty Jr. – 2, MPSJA</b>  (Joint Session)

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22.06.2023 (Thursday)	Discussion on material/recap of preceding day's learning	Recording of Evidence and adjournment in Civil Cases: Exeditious trial  By: <b>Director, MPSJA</b>	Discussion on – Key issues relating to Wild Life Protection Act, 1972 & Indian Forest Act, 1927 and Mines and Minerals (Development and Regulation) Act, 1957  By: <b>Shri T.S. Ajmani Faculty Senior, MPSJA</b>	Key issues relating to – Mental Health Act, 1987  By: <b>Shri Amit Sisodia O.S.D., MPSJA</b>	Key issues relating to – Negotiable Instruments Act, 1881  By: <b>Shri Padmesh Shah Addl. Director, MPSJA</b>	Discussion on Civil Judgment called from District Court  By: <b>Director, MPSJA</b>  <b>(Joint Session)</b>
23.06.2023 (Friday)	Discussion on material/recap of preceding day's learning	Expediting the execution proceeding  By: <b>Smt. S. Vineeta Faculty Jr. – 2, MPSJA</b>	Key issues relating to – NDPS Act, 1985  By: <b>Director, MPSJA</b>	Key issues relating to – Gram Nayalaya Adhiniyam, 2008  By: <b>Shri Amit Sisodia O.S.D., MPSJA</b>	<ul style="list-style-type: none"> <li>• Key issues relating to – Hindu Succession Act, 1956</li> <li>• New Horizon : Vineeta Sharma case</li> </ul> By: <b>Shri Manish Sharma Faculty Jr. – 1, MPSJA</b>	Open interactive session  By: <b>Officers of the Academy</b>  <b>(Joint Session)</b>
24.06.2023 (Saturday)	Discussion on material/recap of preceding day's learning	Sentencing Policy and Victim Compensation Scheme  By: <b>Shri Padmesh Shah Addl. Director, MPSJA</b>	Discussion on – Juvenile Justice (Care and Protection of Children) Act, 2015  By: <b>Shri Manish Sharma Faculty Jr. – 1, MPSJA</b>	Key issues relating to – Preliminary Enquiry and Departmental Enquiry & Board Management and Case management  By: <b>Director, MPSJA</b>  <b>(Joint Session)</b>	Valedictory Session  By: <b>Officers of the Academy</b>	

- Note:**
- (1) The Schedule is subject to change as per exigencies.
  - (2) Tea Breaks 11.45 am to 12.00 noon and 3.15 pm 3.30 pm.
  - (3) Lunch Break 1.15 pm to 2.00 pm.
  - (4) Recap Session – 10.15 am to 10.30 am from Tuesday onwards.
  - (5) **Use of Cell Phones in lecture room is strictly prohibited.**

**DIRECTOR**

## **MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR**

CLASS – B

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20.06.2023 (Tuesday)	Discussion on material/recap of preceding day's learning	Discussion on Specific Relief Act, 1963 with reference to recent amendments  By: <b>Shri T.S. Ajmani Faculty Senior, MPSJA</b>	Key issues relating to Primary and secondary evidence & Electronic evidence  By: <b>Shri Manish Sharma Faculty Jr. – 1, MPSJA</b>	Discussion on Court Fees Act, 1870 and Suits Valuation  By: <b>Smt. S. Vineeta Faculty Jr. – 2, MPSJA</b>	Key issues relating to Succession certificate u/s 372 of the Indian Succession Act, 1925  By: <b>Shri Padmesh Shah Addl. Director, MPSJA</b>	Discussion on Criminal Judgment submitted by participants  By: <b>Director, MPSJA</b>  (Joint Session)
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